

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI FRIDAY BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No.6610/Del/2019
Assessment Year : 2011-12**

**Shri Ramavtar,
R/o 1298, Sector-6,
Bahadurgarh,
Jhajjar – 124 507.
PAN : AANHR4369A.
(Appellant)**

**Vs. Income Tax Officer,
Ward-5,
Rohtak.**

(Respondent)

Appellant by : Shri Naveen Kumar Goyal, CA.
Respondent by : Shri M. Baranwal, Senior DR.

Date of hearing : **25.09.2020**
Date of pronouncement : **25.09.2020**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2011-12 is directed against the order of learned CIT(A), Rohtak dated 28th June, 2019.

2. The learned counsel for the assessee, vide email dated 18th September, 2020 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 25th September, 2020.

Sd/-

**(K. NARASIMHA CHARY)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

VK.

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1. Appellant : **Shri Ramavtar, R/o 1298, Sector-6,
Bahadurgarh, Jhajjar – 124 507.**
2. Respondent : **Income Tax Officer, Ward-5, Rohtak.**
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar